BUSINESS ADVISORY COMMITTEE

(Thirteenth Lok Sabha)

ELEVENTH REPORT

(Presented on 2.8.2000)

The Business Advisory Committee held a sitting on Tuesday, August 1, 2000.

- 2. The Committee recommend the allocation of time to the following items of business as shown against each:-
 - (1) The Army and Airforce (Disposal of Private Property) 1 hour Amendment Bill, 2000, as passed by Rajya Sabha.

(Consideration and passing)

(2) The Chemical Weapons Convention Bill, 2000, 1 hour as passed by Rajya Sabha.

(Consideration and passing)

(3) The State Financial Corporations (Amendment) 2 hours Bill, 2000.

(Consideration and passing)

(4) The Indian Boilers (Amendment) Bill, 1994, 1 hour after it has been passed by Rajya Sabha.

(Consideration and passing)

(5) The Code of Criminal Procedure (Amendment) 4 hours Bill, 1994, after it has been passed by Rajya Sabha.

(Consideration and passing)

(6) The Private Security Guards and Agencies 1 hour (Regulation) Bill, 1994, after it has been passed by Rajya Sabha.

(Consideration and passing)

- 3. The Committee also recommend that further discussion under rule 193 on Resolution passed by Jammu and Kashmir Legislative Assembly for autonomy may be taken up on Thursday, the 3rd August, 2000.
- 4. The Committee further recommend that discussions under rule 193 on the following subjects may be held on the dates indicated against each:-

(1) Loss of lives and property due to floods in various parts of the country on

May be taken up on Monday, the 7th August, 2000.

(2) Disinvestment of Public Sector Undertakings.

May be taken up on Thursday, the 10th August, 2000.

NEW DELHI August 1, 2000 G.M.C. BALAYOGI Chairman

Sravana 10, 1922 (Saka)

BUSINESS ADVISORY COMMITTEE